

ORDER

Re: Situation arising due to outbreak of the Novel Coronavirus (COVID-19)

Keeping in view the Government Advisories, on the basis of opinion of medical and administrative experts and on the recommendation of Hon'ble Special Committee constituted for redressal of grievances of the Bar Association; with a view to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants, Hon'ble the Chief Justice has been pleased to order that:

1. All the cases already fixed/listed from 30.10.2021 to 30.11.2021 shall be adjourned by NIC for the future dates mentioned herein as under:

<u>Date Fixed</u>	<u>Next Date of Hearing</u>
30.10.2021 to 01.11.2021	04.03.2022
	07.03.2022
02.11.2021	08.03.2022
	09.03.2022
03.11.2021	10.03.2022
	11.03.2022
04.11.2021 to 08.11.2021	14.03.2022
	15.03.2022
09.11.2021	16.03.2022
	17.03.2022
10.11.2021	21.03.2022
	22.03.2022
11.11.2021	23.03.2022
	24.03.2022
12.11.2021	25.03.2022
	28.03.2022
13.11.2021 to 15.11.2021	29.03.2022
	30.03.2022
16.11.2021	31.03.2022
	01.04.2022
17.11.2021	04.04.2022
	05.04.2022
18.11.2021	06.04.2022
	07.04.2022
19.11.2021 to 22.11.2021	08.04.2022
	18.04.2022
23.11.2021	19.04.2022
	20.04.2022
24.11.2021	21.04.2022
	22.04.2022
25.11.2021	25.04.2022
	26.04.2022
26.11.2021	27.04.2022
	28.04.2022
27.11.2021 to 29.11.2021	29.04.2022
	02.05.2022
30.11.2021	04.05.2022
	05.05.2022

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29.10.2021

2. However, all the Arbitration Cases (Agreement Value greater than Rupees 5 Crore) and the Special Division Bench matters which are already fixed/listed from 30.10.2021 to 30.11.2021 shall be adjourned by NIC for the future dates mentioned herein as under:

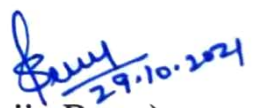
<u>Date Fixed</u>	<u>Next Date of Hearing</u>
30.10.2021 to 12.11.2021	11.02.2022
13.11.2021 to 26.11.2021	18.02.2022
27.11.2021 to 30.11.2021	25.02.2022

3. However, Anticipatory Bails, Regular Bails, Criminal Revisions (Bail) filed U/s 102 of Juvenile Justice (Care & Protection) Act, 2015, Habeas Corpus Petitions, Criminal Writ Petitions pertaining to Protection/Life and Liberty/Parole/Furlough/Premature Release and Applications for Suspension of Sentence, irrespective of the year of its registration, will not be adjourned by the NIC and will be taken up on the dates already fixed during 30.10.2021 to 30.11.2021.

Also, the cases registered in the year 2021 and are fixed during 30.10.2021 to 30.11.2021 in Urgent Motion Cause List will not be adjourned by the NIC.

4. The cases which have been listed on or after 01.07.2021 as well as the cases in which application for pre-ponement has been allowed on or after 01.07.2021 and are fixed during 30.10.2021 to 30.11.2021 will also not be adjourned by the NIC and will be taken up on the dates already fixed during 30.10.2021 to 30.11.2021.
5. Interim orders passed in the cases, which will be adjourned by the NIC as per above table, will continue till further orders.
6. In case of urgency in the cases which are fixed from 30.10.2021 to 30.11.2021 and will be adjourned as above through NIC, the learned counsel may move an application for pre-ponement of the said cases.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


(Sanjiv Berry)
Registrar General
29.10.2021